आरक्षणों के सम्बन्ध में राष्ट्रीय सहमति

719. श्री शंकर सिंह वाघेला :
श्री लाल कृष्ण आडवाणी :

क्या कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या प्रधान मंत्री ने गुजरात आन्दोलन के समय कहा था कि आरक्षण के विषय पर राष्ट्रीय सहमति ली जायेगी; और

(ख) यदि हां, तो सरकार ने इस संबंध में क्या कार्यवाही की है और राष्ट्रीय सहमति लेने के लिये समयबद्ध कार्यक्रम क्या है?

कल्याण मंत्रालय की राज्य मंत्री (श्रीमती राजेन्द्र कुमारी वाजपेयी) : (क) तथा (ख) प्रधान मंत्री ने कहा था कि अन्य पिछड़े वर्गों के लिए आरक्षण के विषय पर राष्ट्रीय सहमति प्राप्त की जायेगी। देश के कुछ भागों में विद्रोह को देखते हुए गृह मंत्री ने राज्यों के मुख्य-मंत्रियों को सुझाव देते हुए लिखा कि जब तक अन्य पिछड़े वर्गों के आरक्षण के बारे में राष्ट्रीय सहमति तैयार नहीं हो जाती है तब तक स्थिति को यथापूर्वक बनाए रखा जाये। अधिकांश मुख्यमंत्रियों से उत्तर प्राप्त हो गये हैं तथा उन्होंने सुझाव के पक्ष में प्रतिक्रिया व्यक्त की है कि तब तक यथापूर्वक स्थिति बनाई रखी जाएगी। समस्याओं के जटिल तथा संवेदनशील स्वरूप को देखते हुए राष्ट्रीय सहमति होने के लिए कोई समय निश्चित करना व्यवहार्य नहीं है।

S.C. facilities to washermen in Andhra Pradesh

720. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of WELFARE be pleased to state:

(a) whether any representation has been received by Government recently from Dr. M. Anjaiah, founder Chairman of the Andhra Pradesh for Rajaka (Dhobi) Abhivrudhi Sanstha for extending the provision of Scheduled Caste to Andhra Pradesh washermen (Dhobis) on par with the dhobis of Northern States;

(b) what is the total number of washermen in Andhra Pradesh and whether the Andhra Pradesh Government has recemmended to the Government of India inclusion of dhobis of Andhra Pradesh in the list of Scheduled Castes; and

(c) Whether Government have accepted the demand, if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir, representations have been received from Dr. M. Anjaiah, founder Chairman of Andhra Pradesh Rajaka (Dhobi) Abh'vrudhi Sanstha regarding inclusion of Dhobi community the list of Scheduled Castes in Andhra Pradesh.

(b) Caste-wise or tribe-wise enu meration is done only in respect of those communities which have been specified as Scheduled Caste/Schedu led Tribe in relation to a particular State/Un'on Territory. Rajaka (Dho bi) community has since not been included in the list of Scheduled Cas tes in relation to Andhra Pradesh, the population figures of this community are not available. The comments of Andhra Pradesh Government ragarding the inclusion of this community in the list of Scheduled Castes cannot be disclosed in public interest.

(c) The above proposal is being considered alongwith similar propo sals in the context of the proposed comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes. Further, any amendment in the existing lists of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of Article 341(2) and 342(2) of the Constitution.